

MINUTES OF THE MEETING No. 24/11 dated 15.9.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P Srivastava Dy. IA, Deptt. of C&PC (Chem.Div)
4. S.K Aggarwal DC (SSI)
5. Smt. Sobha, Spices Board
6. Shri S.S Sah, Dy. DGFT
7. Shri V.V. Sadasivan, Spices Board
8. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.23/11 for confirmation and confirmed and adopted the same without any change.

Case No M-176 NC No.24/11 Dated 15.9.10	M/ s Century Textiles and Inds. Ltd, F.No.1) 01/83/50/500/AM09/DES-IV RLA F.No.02/24/40/86/AM09 Lic.No.0210114216 dated 27.6.2008 2) 01/83/50/2071/AM08 RLA F.No.02/24/40/299/AM08 Lic.No.0210109154 dated 15.2.2008 3) 01/83/50/311/AM09 RLA F.No.02/24/40/13/AM09 Lic.No.0210112756 dated 26.5.2008 4) 01/83/50/2072/AM08 RLA F.No.02/24/40/300/AM08 Lic.No.0210109161 dated 15.2.2008 5) 01/83/50/1612/AM08 RLA F.No.02/24/40/228/AM08 Lic.No.0210106558 dated 27.11.2007 6) 01/83/50/498/AM09 RLA F.No.02/24/40/84/AM09
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Lic.No.0210114212 dated 27.6.2008 7) 01/83/50/310/AM09 RLA F.No.02/24/40/08/AM09 Lic.No.0210112755 dated 26.5.2009 8) 01/83/50/499/AM09 RLA F.No.02/24/40/85/AM09 Lic.No.0210114215 dated 27.6.2007 9) 01/82/50/1743/AM07 RLA F.No.02/24/40/326/AM07 Lic.No.0210098741 dated 2.3.2007
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The Committee considered the case as per agenda. A Personal Hearing was granted to the firm in the Meeting. The firm presented their case and papers. The Committee decided to work out the case based on the papers and verbal information furnished by the firm. DIPP to give comments.. Accordingly the case may be re-listed on 13.10.2010.

Case No M-177 NC No.24/11 Dated 15.9.10	M/ s JMG Corporation Ltd, Gurgaon F.No.01/82/50/632/AM06/DES-IV RLA F.No.05/24/40/356/AM06 Lic.No.0510166277 dated 12.9.2005
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Deptt. of C&PC(PC Div). Accordingly the case may be re-listed on 13.10.2010.

Case No M-178 NC No.24/11 Dated 15.9.10	M/ s Venus Ethoxyethers (P) Ltd, Goa F.No.01/83/50/1789/AM08/DES-IV RLA No.17/24/40/0126/AM08 Lic.No.1710001878 dated 3.1.2008
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The Committee considered the case as per agenda and decided to withdraw the case because it is already approved in NC Meeting No.20/11 dt. 18.8.2010, Case No.M-163.

Case No M-179 NC No.24/11 Dated 15.9.10	M/ s Nagarjuna Agrichem Ltd, Hyderabad F.No.1) 01/83/50/724/AM06/DES-IV RLA No.09/24/40/499/AM06 Lic.No.0910025689 dated 21.3.2006 2) 01/83/50/1624/AM08/DES-IV RLA F.No.09/24/40/391/AM08 Lic.No.0910032280 dated 29.11.2007 3) 01/83/50/306/AM08/DES-IV RLA F.No.09/24/40/0027/AM08 Lic.No.0910030248 dated 14.5.2007
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1)

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem.Div) vide U.O.No.15022/29/2005.Ch.II dated 5.6.2006, the Committee decided to add an input item at S.No.5 as under:-

S.No.	Import item	Quantity
5.	Acetonitrile	3.426 Kg

The quantity and other description mentioned in the minutes of ALC M.No. 2/83-ALC1/2006 dated 12.4.2006 will remain the same.

2)

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.15022/11/2007-Ch.III dated 10.1.2008, the Committee decided to correct the Import item No.2 as under:-

From	To
Bromide – 1.000 Kg	Bromine – 1.000 Kg

The quantity and other description mentioned in the minutes of ALC M.No. 43/83-ALC1/2007 dated 30.1.2008 will remain the same.

3)

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/119/2005.Ch.II dated 3.8.2009, the Committee decided to amend the description of export item to read as under:-

From	To
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Tricyclazole Technical 75% WP	Tricyclazole 75% WP
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The quantity and other description mentioned in the minutes of ALC M.No. 25/83-ALC1/2007 dated 3.10.2008 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 24/83-ALC1/2010 **MEETING DATE** : 15.09.2010

1	Case No.: 958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda. The firm was expected to attend personal hearing in the meeting. However, the firm did not turn up to day. Another PH given on 13.10.2010. Accordingly the case may be re-listed on 13.10.2010.			

2	Case No.: 511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda. The firm was expected to attend personal hearing in the meeting. However, the firm did not turn up. Hence, called for PH on 22.9.2010. Accordingly the case may be re-listed on 13.10.2010.			

3	Case No.: 538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:13.10.2010

Decision :The Committee considered the case as per agenda. The firm was expected to attend personal hearing in the meeting. However, the firm did not turn up. Hence, called for PH on 22.9.2010 Accordingly the case may be re-listed on 13.10.2010.

4	Case No.: 539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda. The firm was expected to attend personal hearing in the meeting. However, the firm did not turn up. Hence, called for PH on 22.9.2010. Accordingly the case may be re-listed on 13.10.2010.			

5	Case No.: 23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Rejected
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not replied the deficiency letter dated 3/5/2010 & 5.7.2010 issued by this office. Reminder was also issued on 23.8.2010, which was also not replied by the firm . RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.: 1/24/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/00408/AM11/	RLA File :33/24/040/00007/AM10/	Lic.No/Date:3310013819 24.08.2009	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010. Letter to be issued to RLA for hard copy of application.			

7	Case No.: 18/26/83-ALC1/2009	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/00492/AM10/	RLA File :02/24/040/00096/AM10/	Lic.No/Date:0210131549 15.09.2009	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda. The written comments furnished by TA(A.K Aggarwal, Jt.IA) was found incomplete and therefore Committee requested TA to give comments. Accordingly the case may be re-listed on 13.10.2010			

Case No.: 5/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010	Status: Case
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8			15.09.2010	Deferred
	HQ File :01/83/050/00769/AM10/	RLA File :10/24/040/00096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.10.2010.			

9	Case No.:6/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00770/AM10/	RLA File :10/24/040/00097/AM10/	Lic.No/Date:1010036409 18.12.2009	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.10.2010.			

10	Case No.:7/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00771/AM10/	RLA File :10/24/040/00098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.10.2010.			

11	Case No.:8/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00772/AM10/	RLA File :10/24/040/00099/AM10/	Lic.No/Date:1010036421 18.12.2009	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.10.2010.			

12	Case No.:9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.10.2010.			

	Case No.:17/53/83-ALC1/2009	Party Name:AQUAGEL CHEMICALS PVT. LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/01004/AM10/	RLA File :37/24/040/00002/AM10/	Lic.No/Date:3710001167 21.01.2010	Defer Date:13.10.2010

13			21.01.2010	Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.8.2010 issued by this office. Reminder issued on 23/9/2010. Accordingly the case may be re-listed on 13.10.2010..			

14	Case No.: 18/53/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/01005/AM10/	RLA File :11/24/040/00026/AM10/	Lic.No/Date:1110021657 25.01.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. of VVO&F vide letter dated 27.8.2010. Accordingly the case may be re-listed on 13.10.2010. A reminder to be issued to TA.			

15	Case No.: 4/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/00832/AM10/	RLA File :02/24/040/00138/AM10/	Lic.No/Date:0210137065 28.01.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 13.10.2010.			

16	Case No.: 9/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/00837/AM10/	RLA File :02/24/040/00181/AM10/	Lic.No/Date:0210137177 01.02.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 13.10.2010.			

17	Case No.: 23/53/83-ALC1/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/01010/AM10/	RLA File :05/23/040/00180/AM10/	Lic.No/Date:0510258423 12.02.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 3/9/2010 by DC(MSME). Accordingly the case may be re-listed on 13.10.2010.			

	Case No.: 4/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Approved
	HQ File :01/83/050/00931/AM10/	RLA File :10/24/040/00114/AM10/	Lic.No/Date:1010037280 22.02.2010	Defer Date:

18	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNM/01/09-10 dt. 12.8.2010 stating that the weighted average yield comes to 0.78% whereas the firm has applied at 1% yield, the Committee decided to approve the case at 1% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Essential Oil of Mustard	5000.000 Kg	Mustard Seed Oil – Cake Meal	500.000 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

19	Case No.:8/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00935/AM10/	RLA File :10/24/040/00121/AM10/	Lic.No/Date:1010037284 22.02.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.10.2010.			

20	Case No.:9/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00936/AM10/	RLA File :10/24/040/00129/AM10/	Lic.No/Date:1010037285 22.02.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.10.2010.			

21	Case No.:10/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Approved
	HQ File :01/83/050/00937/AM10/	RLA File :10/24/040/00130/AM10/	Lic.No/Date:1010037286 22.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/01/09-10 dt. 6.9.2010 stating that the weighted average yield comes to 10.99 % whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10.99% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	21.98 MT	Light Black Pepper (Light Berries)	200.000 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

22	Case No.:11/49/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00938/AM10/	RLA File :02/24/040/00229/AM10/	Lic.No/Date:0210138285 22.02.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o PNG vide letter dated 27.8.2010. Reminder issued on 23.9.2010. Accordingly the case may be re-listed on 13.10.2010. A letter to be issued to TA.			

23	Case No.:12/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Approved								
	HQ File :01/83/050/00939/AM10/	RLA File :10/24/040/00110/AM10/	Lic.No/Date:1010037289 22.02.2010	Defer Date:								
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNM/01/09-10 dt. 19.8.2010 stating that the weighted average yield comes to 2.46% whereas the firm has applied at 1.9% yield, the Committee decided to approve the case at 2.46% yield as under:-											
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Ginger Oil</td><td>2460.00 Kg</td><td>Dried Ginger</td><td>100.000 MT</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Ginger Oil	2460.00 Kg	Dried Ginger	100.000 MT
	Item of Export	Qty	Item of Import	Qty								
Ginger Oil	2460.00 Kg	Dried Ginger	100.000 MT									
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.												

24	Case No.:13/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00940/AM10/	RLA File :10/24/040/00132/AM10/	Lic.No/Date:1010037290 22.02.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.10.2010.			

25	Case No.:2/53/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00989/AM10/	RLA File :10/24/040/00137/AM10/	Lic.No/Date:1010037743 18.03.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.10.2010.			

Case No.:8/53/83-ALC1/2009	Party Name:VACMET INDIA LTD.	Meet No/Date:24/83-ALC1/2010	Status:Case
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26			15.09.2010	Deferred
	HQ File :01/83/050/00995/AM10/	RLA File :06/24/040/00048/AM10/	Lic.No/Date:0610017474 18.03.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Accordingly the case may be re-listed on 13.10.2010.. Reminder to be issued to firm to reply D/L.			

27	Case No.:1/4/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00057/AM11/	RLA File :05/24/040/00358/AM10/	Lic.No/Date:0510262352 13.04.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.8.2010 issued by this office. Reminder issued on 23.9.2010. Accordingly the case may be re-listed on 13.10.2010..			

28	Case No.:5/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00061/AM11/	RLA File :09/24/040/00009/AM11/	Lic.No/Date:0910041706 19.04.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/8/2010 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 21.9.10 issued by this office. Accordingly the case may be re-listed on 13.10.2010.			

29	Case No.:6/4/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00062/AM11/	RLA File :04/24/040/00336/AM10/	Lic.No/Date:0410113188 19.04.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.10.2010.			

30	Case No.:8/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00064/AM11/	RLA File :09/24/040/00019/AM11/	Lic.No/Date:0910041730 20.04.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/8/2010 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 21.9.10 issued by this			

office. Accordingly the case may be re-listed on 13.10.2010.

31	Case No.:9/4/83-ALC1/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00065/AM11/	RLA File :05/24/040/00531/AM10/	Lic.No/Date:0510262669 20.04.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.10.2010.			

32	Case No.:4/8/83-ALC1/2010	Party Name:P.S. PRESS SERVICES PVT LTD	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00117/AM11/	RLA File :05/24/040/00057/AM11/	Lic.No/Date:0510264439 17.05.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.10.2010.			

33	Case No.:5/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00118/AM11/	RLA File :03/94/040/00145/AM11/	Lic.No/Date:0310574852 18.05.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Accordingly the case may be re-listed on 13.10.2010.. Reminder to be issued to firm			

34	Case No.:6/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00119/AM11/	RLA File :03/94/040/00133/AM11/	Lic.No/Date:0310574924 18.05.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Accordingly the case may be re-listed on 13.10.2010.. Reminder to be issued to firm.			

	Case No.:7/8/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Approved
	HQ File :01/83/050/00120/AM11/	RLA File :09/24/040/00041/AM11/	Lic.No/Date:0910042077 19.05.2010	Defer Date:

35

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.15022/20/2010/Ch.II dated 14.9.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Pyraflufen Ethyl Technical	1 Kg	1. Para Fluoro Phenol 2. 2-Chloro Acetamide 3. Mono Methyl hydrazine 35% 4. N – Propanol 5. Dimethyl Formamide	1.365 Kg 1.480 Kg 0.982 Kg 1.550 Kg 3.760 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

36

Case No.:1/12/83-ALC1/2010	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
HQ File :01/83/050/00176/AM11/	RLA File :05/24/040/00546/AM10/	Lic.No/Date:0510265842 10.06.2010	Defer Date:13.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Accordingly the case may be re-listed on 13.10.2010. Reminder to be issued to firm..			

37

Case No.:2/12/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
HQ File :01/83/050/00177/AM11/	RLA File :02/24/040/00015/AM11/	Lic.No/Date:0210143227 10.06.2010	Defer Date:13.10.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 13.10.2010.			

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Case No.:3/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
HQ File :01/83/050/00178/AM11/	RLA File :02/24/040/00036/AM11/	Lic.No/Date:0210143233 10.06.2010	Defer Date:13.10.2010
Decision : The Committee considered the case as per agenda and noted that comments are awaited from DBT vide letter dated 23.8.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.10.2010. Reminder to be issued to TA.			

Case No.:4/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
HQ File :01/83/050/00179/AM11/	RLA File :02/24/040/00037/AM11/	Lic.No/Date:0210143235	Defer

39			10.06.2010	Date:13.10.2010
Decision : The Committee considered the case as per agenda and noted that comments are awaited from DBT vide letter dated 23.8.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.10.2010. Reminder to be issued to TA.				

40	Case No.:5/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Approved
	HQ File :01/83/050/00180/AM11/	RLA File :02/24/040/00038/AM11/	Lic.No/Date:0210143237 10.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DBT vide their letter.No.BT/IL/05/319/2010 PID dated 16.8.2010, the Committee decided to approve the case with wastage of 1% as under:-			
	Export Item	Qty.	Import Item	Qty.
	Resotreat ECO Cellulase	1 MT	Ecostone L 900 Cellulase	0.25 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

41	Case No.:10/12/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00185/AM11/	RLA File :05/24/040/00099/AM11/	Lic.No/Date:0510266017 14.06.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.8.2010 issued by this office. Reminder issued on 23.9.2010. Accordingly the case may be re-listed on 13.10.2010..			

42	Case No.:11/12/83-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00186/AM11/	RLA File :03/95/040/00182/AM11/	Lic.No/Date:0310578750 14.06.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.10.2010.			

43	Case No.:12/12/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00187/AM11/	RLA File :10/24/040/00019/AM11/	Lic.No/Date:1010039058 15.06.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 13.10.2010.

44	Case No.:3/16/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00270/AM11/	RLA File :03/95/040/00572/AM10/	Lic.No/Date:0310582347 07.07.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010. Letter to go to RA for sending hard copy of application.			

45	Case No.:4/16/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00271/AM11/	RLA File :02/24/040/00044/AM11/	Lic.No/Date:0210144758 09.07.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.10.2010.			

46	Case No.:6/16/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00273/AM11/	RLA File :03/95/040/00046/AM11/	Lic.No/Date:0310582885 09.07.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010. Letter to go to RA for sending hard copy of application.			

47	Case No.:7/16/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00274/AM11/	RLA File :03/95/040/00119/AM11/	Lic.No/Date:0310582892 09.07.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010. Letter to go to RA for sending hard copy of application.			

48	Case No.:8/16/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00275/AM11/	RLA File :04/24/040/00080/AM11/	Lic.No/Date:0410115424 12.07.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010. Firm to go to RA for sending hard copy of application.

49

Case No.:1/20/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status :Case Approved
HQ File :01/83/050/00318/AM11/	RLA File :03/94/040/00397/AM11/	Lic.No/Date:0310586180 05.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/50/2006/Ch.II dated 2.12.2009, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Lubricity Improver Trade Name – SR 2008 Containing 80% Oleic Acid 20% Aromatic Solvent (C ₁₀ -C ₂₀)	1 Kg	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:2/20/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Approved										
HQ File :01/83/050/00319/AM11/	RLA File :03/94/040/00401/AM11/	Lic.No/Date:0310586187 05.08.2010	Defer Date:										
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.14010/50/2006/Ch.II dated 2.12.2009, the Committee decided to approve the case as under:-													
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Lubricity Improver Trade Name – SR 2008 Containing 80% Oleic Acid</td><td>1 Kg</td><td rowspan="2">As Approved by NC</td><td rowspan="2">- do -</td></tr><tr><td>20% Aromatic Solvent (C₁₀-C₂₀)</td><td></td></tr></table>	Export Item	Qty.	Import Item	Qty.	Lubricity Improver Trade Name – SR 2008 Containing 80% Oleic Acid	1 Kg	As Approved by NC	- do -	20% Aromatic Solvent (C ₁₀ -C ₂₀)				
Export Item	Qty.	Import Item	Qty.										
Lubricity Improver Trade Name – SR 2008 Containing 80% Oleic Acid	1 Kg	As Approved by NC	- do -										
20% Aromatic Solvent (C ₁₀ -C ₂₀)													
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.													

51	Case No.:3/20/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00320/AM11/	RLA File :03/94/040/00365/AM11/	Lic.No/Date:0310586276 06.08.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

52	Case No.:4/20/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00321/AM11/	RLA File :03/94/040/00364/AM11/	Lic.No/Date:0310586278 06.08.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.10.2010. It was decided to sent hard copy to DIPP.			

53	Case No.:5/20/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00322/AM11/	RLA File :03/95/040/00809/AM10/	Lic.No/Date:0310586299 06.08.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.) and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.10.2010.			

54	Case No.:6/20/83-ALC1/2010	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00323/AM11/	RLA File :03/94/040/00409/AM11/	Lic.No/Date:0310586381 06.08.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

55	Case No.:7/20/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00324/AM11/	RLA File :09/24/040/00174/AM11/	Lic.No/Date:0910043028 10.08.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

56	Case No.:8/20/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00325/AM11/	RLA File :09/24/040/00173/AM11/	Lic.No/Date:0910043029 10.08.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

57	Case No.:9/20/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00326/AM11/	RLA File :03/95/040/00310/AM11/	Lic.No/Date:0310586670 10.08.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.), decided to defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.10.2010.			

58	Case No.:10/20/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00327/AM11/	RLA File :03/95/040/00032/AM11/	Lic.No/Date:0310586673 10.08.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.), decided to defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.10.2010.			

59	Case No.:11/20/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00328/AM11/	RLA File :03/95/040/00276/AM11/	Lic.No/Date:0310586781 10.08.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.), decided to defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.10.2010.			

60	Case No.:12/20/83-ALC1/2010	Party Name:SYNERGY BIO SYNTHESIS PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00329/AM11/	RLA File :05/24/040/00163/AM11/	Lic.No/Date:0510270206 10.08.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.), decided to defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.10.2010.			

61	Case No.:13/20/83-ALC1/2010	Party Name:KUSA CHEMICALS PVT. LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00330/AM11/	RLA File :34/24/040/00084/AM11/	Lic.No/Date:3410027669 11.08.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.), decided to defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.10.2010.			

62	Case No.:6/24/83-ALC1/2010	Party Name:PRA YAG CHEMICALS PVT.LTD.,	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00413/AM11/	RLA File :05/24/040/00203/AM11/	Lic.No/Date:0510272016 01.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div.), decided to defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.10.2010.			

63	Case No.:2/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00409/AM11/	RLA File :10/24/040/00045/AM11/	Lic.No/Date:1010039980 03.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

64	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

65	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

66	Case No.:5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board, decided to defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 13.10.2010.			

67	Case No.:7/24/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00414/AM11/	RLA File :03/94/040/00510/AM11/	Lic.No/Date:0310590893 03.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

68	Case No.:8/24/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00415/AM11/	RLA File :03/94/040/00506/AM11/	Lic.No/Date:0310590894 03.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

69	Case No.:9/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00416/AM11/	RLA File :05/24/040/00211/AM11/	Lic.No/Date:0510272161 06.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

70	Case No.:10/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00417/AM11/	RLA File :05/24/040/00212/AM11/	Lic.No/Date:0510272165 06.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

	Case No.:11/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES	Meet No/Date:24/83-ALC1/2010	Status:Case
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71		PVT.LTD.	15.09.2010	Deferred
	HQ File :01/83/050/00418/AM11/	RLA File :05/24/040/00213/AM11/	Lic.No/Date:0510272172 06.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

72	Case No.:12/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00419/AM11/	RLA File :05/24/040/00215/AM11/	Lic.No/Date:0510272179 06.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

73	Case No.:13/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00420/AM11/	RLA File :05/24/040/00216/AM11/	Lic.No/Date:0510272183 06.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

74	Case No.:14/24/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00421/AM11/	RLA File :03/95/040/00404/AM11/	Lic.No/Date:0310591044 06.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

75	Case No.:15/24/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00422/AM11/	RLA File :03/95/040/00407/AM11/	Lic.No/Date:0310591056 06.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

76	Case No.:16/24/83-ALC1/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00423/AM11/	RLA File :09/24/040/00214/AM11/	Lic.No/Date:0910043388 07.09.2010	Defer Date:13.10.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010

77	Case No.: 17/24/83-ALC1/2010	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/00424/AM11/	RLA File :03/95/040/00433/AM11/	Lic.No/Date:0310591483 08.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

78	Case No.: 18/24/83-ALC1/2010	Party Name:VISW AAT CHEMICALS LIMITED	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/00425/AM11/	RLA File :03/95/040/00416/AM11/	Lic.No/Date:0310591506 08.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

79	Case No.: 19/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/00426/AM11/	RLA File :17/24/040/00057/AM10/	Lic.No/Date:1710003500 09.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA . Accordingly the case may be relisted on 13.10.2010			

80	Case No.: 20/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/00427/AM11/	RLA File :17/24/040/00058/AM10/	Lic.No/Date:1710003501 09.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA . Accordingly the case may be relisted on 13.10.2010			

81	Case No.: 21/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status: Case Deferred
	HQ File :01/83/050/00428/AM11/	RLA File :17/24/040/00002/AM11/	Lic.No/Date:1710003502 09.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA . Accordingly the case may be relisted on 13.10.2010			

82	Case No.:22/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00429/AM11/	RLA File :17/24/040/00003/AM11/	Lic.No/Date:1710003503 09.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA . Accordingly the case may be relisted on 13.10.2010			

83	Case No.:23/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00430/AM11/	RLA File :17/24/040/00013/AM11/	Lic.No/Date:1710003504 09.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA . Accordingly the case may be relisted on 13.10.2010			

84	Case No.:24/24/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00431/AM11/	RLA File :04/24/040/00130/AM11/	Lic.No/Date:0410117066 09.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.10.2010			

85	Case No.:25/24/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00432/AM11/	RLA File :03/94/040/00485/AM11/	Lic.No/Date:0310591704 09.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA . Accordingly the case may be relisted on 13.10.2010			

86	Case No.:26/24/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:24/83-ALC1/2010 15.09.2010	Status:Case Deferred
	HQ File :01/83/050/00433/AM11/	RLA File :03/94/040/00531/AM11/	Lic.No/Date:0310591708 09.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA . Accordingly the case may be relisted on 13.10.2010			

	Case No.:27/24/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:24/83-ALC1/2010	Status:Case
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87			15.09.2010	Deferred
	HQ File :01/83/050/00434/AM11/	RLA File :03/95/040/00436/AM11/	Lic.No/Date:0310591736 09.09.2010	Defer Date:13.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA . Accordingly the case may be relisted on 13.10.2010			

Date:27.09.2010

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer